

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:2400

ANSWERED ON:12.03.2013

RELEASE OF UNDERTRIALS

Agarwal Shri Rajendra;Bhagat Shri Sudarshan;Thol Shri Thirumaavalavan

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the total number of undertrials lodged in the various jails of the country and released, separately during each of the last three years and the current year, State-wise and gender-wise;
- (b) the total number of such cases pending in various courts, State-wise;
- (c) the total number of such undertrials in jails for more than ten years; and
- (d) the steps being taken/proposed to be taken by the Government for speedy trial of such prisoners?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI R.P.N. SINGH)

(a) As per data compiled by National Crime Records Bureau at the end of 2009, 2010 and 2011, a State/UT wise statement showing number of undertrials in various jails of the country is at Annexure-I and a State/UT wise statement showing number of undertrials released/transferred is at Annexure-II.

(b) & (c) "Prisons" is a State subject under Entry 4 of List II of the Seventh Schedule to the Constitution, and Prison Administration is primarily the responsibility of the State Governments. As per data compiled by National Crime Records Bureau at the end of 2011, a State/UT wise statement of undertrials in various jails of the country for more than 5 years is enclosed at Annexure-III.

(d) Fast Track Courts were set up on the recommendations of 11th Finance Commission as one-time measure for disposal of long pending session's cases involving undertrial prisoners, for a period of 5 years first from 2000 to 2005. The period was extended by another 5 years from 2005-2010 and further extended by one more year i.e., 2010-11 by the Government. The Government had provided financial assistance to the State Governments for Fast Track Courts from 2000-01 to 2010-11.